

In the Court of Principal Sessions Judge, Dindigul.

Present : Selvi.M.K. Jamuna, M.L.,

Principal Sessions Judge, Dindigul.

Tuesday the 24th day of March 2020.

CrI. M.P. No.700/2020

Vidhyasakar

...
/Vs/

Petitioner/Accused

S.I. of Police, Ayakudi P.S. **Cr.No.119/2019**..... Respondent/Complainant

This petition is coming on this day for hearing before me in the presence of Thiru.R.Marappan, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the State and after hearing the arguments this court passed the following
ORDER

Petition filed U/s.439 Cr.P.C. Petitioner/Accused prays to relax the modified condition imposed by this Court in Cr.M.P. No.2818/2019 dated 6.11.2019 totally.

Heard both sides. Records perused.

The original condition is that the Petitioner/Accused is directed to appear before the respondent police station daily at 10.00 a.m. until further orders vide order in Cr.M.P. No.2595/2019 dated 16.10.2019. On petition, daily condition was modified as once in a month vide this Court order in Cr.M.P. No.2818/2019 dated 6.11.2019. The learned counsel for the petitioners stated that the petitioners are abiding the daily condition for 20 days and then he is abiding the modified monthly once condition for the last 4 months, that the investigation of the case is almost over, the above condition puts heavy irreparable loss and damage to the petitioner, that he suffered a lot to abide the modified condition and he seeks to relax the condition totally. The learned Public Prosecutor conceded that the petitioner is abiding the condition regularly without any deviation and there is no adverse remarks against the petitioner.

Heard. Perused the records. Considering the prevention measures of Corono Virus disease and also urgent need and necessity to ensure social distancing, this Court inclines to grant interim condition relaxation. Interim condition relaxation is granted to the petitioner for 3 weeks i.e. upto 14.4.2020 and from 15.4.2020 onwards, the petitioner shall abide the earlier condition as imposed in Cr.M.P. No.2818/2019 dated 6.11.2019. With this interim order, this petition is closed.

Pronounced by me in open court this the 24th day of March 2020.

M.K.J.
24/03/20
Principal Sessions Judge,
Dindigul.

Copy to:
The Judicial Magistrate, Palani,
The Public Prosecutor, Dindigul.,
The S.I. of Police, Ayakudi P.S.,
Thiru.R.Marappan, Advocate for the petitioner.,

